

ACT No. VI OF 1925,

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 3rd March, 1925.)

An Act to determine the salary of the President of the Legislative Assembly.

WHEREAS it is provided by sub-section (5) of section 63C of the Government of India Act that an elected President of the Legislative Assembly shall receive such salary as may be determined by Act of the Indian Legislature; It is hereby enacted as follows:—

1. This Act may be called the Legislative Assembly (Presi- Short title.
dent's Salary) Act, 1925.

2. (1) There shall be paid to the elected President of the Salary of elected
President. Legislative Assembly a salary calculated at the rate of four thousand rupees *per mensem*.

(2) The elected President of the Legislative Assembly shall not during his tenure of that office practise any profession or engage in any trade or undertake for remuneration any employment other than his duties as President of the Legislative Assembly.

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